

2

12
2

THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

*

Original Application No.1481 of 1993

Karedin Applicant

vs

Union of India and others .. Respondents

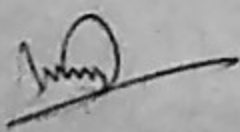
-:0:-

HON'BLE MR MAHARAJDIN, MEMBER(J)

The applicant has filed this application for correction of his date of birth in the service record, and it has also been prayed that the impugned order of retirement passed by respondent No.4 dated 08-05-93 with effect from 19-05-93 (Annexure-I) be quashed.

The relevant facts giving rise to this application are that the applicant was appointed as C.P. Chaukidar on daily rated basis in the month of February 1993 in the office of Sub Post Office, Derwa, Pratapgarh, and his services were regularised after having acquired the temporary status. He worked on the post of Chaukidar till 19-05-93. It is stated that he has been wrongly retired from service treating his date of birth as 05-07-1931.

Learned counsel for applicant has stated that the application may be disposed off at admission stage with the direction to the respondents that his representation submitted to the authorities should be disposed off about correction of his date of birth. The applicant vide letter dated 8-10-91 (Annexure A-3) was asked to submit the proof of his date of birth. The applicant in compliance of the said letter produced

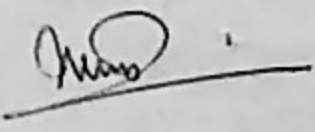


3

A2
2

copy of the Kutumb Register (Annexure A-4) together with representation dated 05-07-93 (Annexure A-5). It is said that the applicant received no reply of his representation. Therefore, he again submitted representation dated 13-8-93 (Annexure A-6) which was not replied. The letter dated 08-10-91 (Annexure A-3) addressed to the applicant by the respondents shows that the date of birth of the applicant was not recorded in the service record. Therefore, necessity arose to ask the applicant to produce the evidence about the date of birth. When the applicant produced the evidence, the same was not considered as has been stated by the applicant in the application.

The application of the applicant is therefore, disposed off with the observation that the respondents should decide the representation in the light of the documentary evidence produced by him (Kutumb Register Annexure A-4) with the reasoned order, within a period of two months from the date of communication of this order. There will be no order as to cost.


MEMBER (Judicial)

DATED: Allahabad, November 08, 1993.
(VKS PS)
